COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 1020 OF 2017 IN DFR NO. 3883 OF 2017

Dated: 1st December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Rimali Batra

Ms. Nikita Choukse

Counsel for the Respondent(s) : --

<u>ORDER</u>

(IA No. 1020 of 2017) For Urgent Listing)

Heard learned counsel, Ms. Rimali Batra, appearing for the Appellant for some time. During the course of submission, she submitted that the instant IA, being IA No. 1020 of 2017, filed by the Appellant, may kindly be dismissed as not pressed reserving the liberty to the Appellant to file a fresh application with same cause of action.

Further, learned counsel, Ms. Rimali Batra, appearing for the Appellant submitted that IA, being IA No. 1054 of 2017, filed by the Appellant, for condonation of delay, which is not listed today by the Registry of this Tribunal before this Court, however, she fairly submitted that IA No. 1054 of 2017 filed by the Appellant for condonation of delay, may kindly be dismissed as withdrawn reserving the liberty to the Appellant to file a fresh application explaining the delay in filing the appeal.

The submissions, made by the learned counsel, Ms. Rimali Batra, appearing for the Appellant in IAs, being IA Nos. 1020 of 2017 for urgent listing and 1054 of 2017 dated 10.11.2017 for condonation, at stated above, place on record.

The learned counsel for the Appellant, further, requested that the matter may kindly be listed on 08.12.2017.

The Appellant is permitted to withdraw IAs, being IA Nos. 1020 of 2017 for urgent listing and 1054 of 2017 dated 10.11.2017 for condonation, filed by the Appellant and, accordingly, IAs, being IA No. 1020 of 2017 and IA No. 1054 of 2017 are dismissed as withdrawn as not pressed reserving the liberty to the Appellant to file fresh applications explaining the ground of urgency of hearing the matter and delay in filing the appeal within a period of one week from today, as requested.

Registry is directed to post the IAs to be filed for urgent hearing and for condonation of delay in filing the appeal on <u>08.12.2017</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt